

OPIMUM

292. **Shri M. Islamuddin:** Will the Minister of Finance be pleased to state:

(a) the amount of revenue received from opium cultivation in India in 1949-50, 1950-51 and 1951-52;

(b) the quantity produced and consumed in India in each of these years;

(c) the quantity exported to foreign countries (country-wise) in each of the aforesaid years; and

(d) the amount of export duty realised in each of these years?

The Minister of State for Finance (Shri Tyagi): (a) No revenue, except as profits on exports of opium to foreign countries, is derived by the Government of India. The Central Government does not share in the revenue realised from opium by State Governments to whom supplies are made by the Central Government on a "no profit—no loss" basis.

Profits made on the exports to foreign countries are as follows:

Opium year	Rupees
1949-50	41,62,481
1950-51	92,21,063
1951-52	Figures not yet available.

(b) The quantities produced and consumed in India are as follows:

Opium year	Quantity produced Mds.	Quantity consumed Mds.
1949-50	11,962	3,938
1950-51	14,389	3,564
1951-52	Figures not yet available.	

(c) A statement showing the required information is placed on the Table of the House. [See Appendix VI, annexure No. 47].

(d) There is no export duty on opium.

TEMPORARY SERVICE RULES

293. **Shrimati Renu Chakravartty:** Will the Minister of Defence be pleased to state:

(a) whether Temporary Service Rules can be applied against a person who has been put on the nominal rolls of quasi-permanent staff; and

(b) what is the number of persons who have been discharged by application of Rule 5 of Civilians in Temporary Service Rules 1949?

The Minister of Defence (Shri Gopalaswami): (a) Yes.

(b) 13.

ELECTION TRIBUNALS

294. **Shri C. N. P. Sinha:** Will the Minister of Law be pleased to state:

(a) the number of persons State-wise, disqualified in recent general elections, and the seats declared vacant as a result thereof; and

(b) the number of tribunals appointed for the disposal of cases of appeals State-wise?

The Minister of Law and Minority Affairs (Shri Biswas): (a) the number of persons disqualified State-wise upto the 20th June, 1952, is as follows:

Name of the State	Total No. of Persons disqualified
Assam	31
Bihar	491
Bombay	411
Madhya Pradesh	993
Madras	308
Orissa	197
Punjab	149
Uttar Pradesh	128
West Bengal	187
Hyderabad	112
Madhya Bharat	240
Mysore	169
PEPSU	131
Rajasthan	95
Saurashtra	96
Travancore-Cochin	231
Ajmer	70
Bhopal	43
Bilaspur	1
Coorg	8
Delhi	285
Himachal Pradesh	57
Kutch	19
Manipur	31
Tripura	68
Vindhya Pradesh	140

No seat was declared vacant till the 20th June, 1952.